

3. Outstanding are monitored on monthly basis and regular reminders are sent to the agencies for the clearance of the outstanding dues. Advance notices are being issued 15 days before the due date reminding the parties to pay their dues on due date.
4. No fresh programme/extension of programmes is being allowed to any defaulting agency/producer. In order to ensure this, the status of the dues as on date is intimated to the department that allots/extends sponsored programmes.
5. Defaulting agencies are allowed to run their programmes only on advance payment of telecast fee.
6. Agencies having outstanding have been asked to follow a payment plan to wipe off the arrears within a defined time frame. Producers/agencies following a repayment plan are not allowed the normal credit period of sixty days.
7. To recover the outstanding against the defaulting agencies, legal action has been initiated against several agencies.

**Affairs of Central Wakf Council**

\*397. SHRI RAM NATH KOVIND: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the present Members and Secretary of the Central Wakf Council fulfil the terms and conditions of appointment, mentioned in the Central Wakf Council Rules;

(b) whether any amendment has been made after framing of these rules under the Wakf Act 1995, for appointment/regularization of the Members and Secretary;

(c) if so, the details thereof;

(d) whether the Members and Secretary are eligible for getting pension from any other Department as well as full salary from the Central Wakf Council; and

(e) if not, whether Government would probe in the matter wherein any person of the Central Wakf Council is getting these benefits?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) Some Members of the present council and the Secretary do not fulfil the terms and conditions of appointment as provided in the Act & Rules, fully and adequately.

(b) No, Sir.

(c) Does not arise.

(d) The members are not being paid salary from the council. Only Secretary is being paid salary and he is not drawing pension from any other organisation.

(e) Does not arise.

### **Mid-day Meal scheme**

†\*398. PROF. M.M. AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have formulated any scheme to provide mid-day meal to the children in Government schools in the various States;

(b) if so, the details thereof; and

(c) the details of the steps taken by Government to implement this scheme in those Government schools where it has not been implemented so far?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) A Mid-day meal scheme is already being implemented for children studying in Classes I—V in Government, local body and Government aided schools, as also in Education Guarantee Scheme and Alternative & Innovative Education (EGS & AIE) centres.

(c) To facilitate serving of cooked meals in schools where this has not been happening so far, Planning Commission has asked State Governments to earmark minimum 15% of additional Central assistance under Pradhan Mantri Gramodaya Yojana, as from 2004-05, for meeting cooking cost under Mid-day Meal scheme.

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†Original notice of the question was received in Hindi.